

12 hrs.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

(i) Supplementary Statement No. I.—Eleventh Session, 1960. [See Appendix III, annexure No. 116].

(ii) Supplementary Statement No. VI.—Tenth Session, 1960. [See Appendix III, annexure No. 117].

(iii) Supplementary Statement No. IX.—Ninth Session, 1959. [See Appendix III, annexure No. 118].

(iv) Supplementary Statement No. XI.—Eighth Session, 1959. [See Appendix III, annexure No. 119].

(v) Supplementary Statement No. XVIII.—Seventh Session, 1959. [See Appendix III, annexure No. 120].

(vi) Supplementary Statement No. XXXIV.—Second Session, 1959. [See Appendix III, annexure No. 121].

ANNUAL REPORT OF COIR BOARD

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Annual Report on the activities of the Coir Board for the year 1959-60, under sub-section (I) of Section 19 of the Coir Industry

Act, 1953. [Placed in Library. See LT-2363/60].

ANNUAL REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister of Labour and Employment and Planning (Shri L. N. Mishra): I beg to lay on the Table a copy of the Annual Report of the Employees' State Insurance Corporation for the year 1959-60 along with the Audited Accounts for the year ended 31st March, 1959 and Revised Estimates for the year 1959-60 and Budget Estimates for the year 1960-61, under Section 36 of the Employees' State Insurance Corporation Act, 1948. [Placed in Library. See No. LT-2364/60].

Shri Morarka (Jhunjhunu): Sir, on a point of order. The report just now laid relates to the year 1959-60 along with the audited accounts for the year 1958-59 whereas the Act envisages that the report and the accounts should be laid the same year. I raised the same point some time ago. I cannot understand why the accounts could not be laid earlier and why they should be laid on the Table of the House 18 months after the year has ended.

The second point is that the budget estimates for the year 1960-61 are also laid today. Six months of the year are already over. When the budget has to be placed before this House, it must be placed before the year begins so that the House can examine and give any opinion it wants to give. Now, what is the use of this budget being laid on the Table after six months? I request that you may give a direction that in future at least this document may be placed in time.

Shri L. N. Mishra: It is a fact that there has been some delay in presenting the audit report. It is mainly because of the fact that the audit authorities take sometime. We are trying to expedite. It has been decided to decentralise the audit of the corporation to State Accountant Generals and